

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 119
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India Applicant/petitioner
Vs.
Era Infra Engineering Limited Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2020

Coram:

SH. B. S. V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vikram Babbar, Mr. Manbhav Anand, Advs.
Mr. A.K Singh, Sr. Adv. with Mr. Adarsh Tripathi, Mr.
Anish Gupta, Mr. Nikhil Kandpal, Mr. Ashutosh Ranjan,
Advs.
Ms. Divyangna Malik, Mr. Deepak Prakash, Mr.
Nachiketa Vajpayee, Advs.
For the Respondent : Ms. Arushi Mishra, Ms. Akanksha Kaushik, Mr. Shambo
Nandy, Mr. Arijit Mazumdar, Advs.
Ms. Honey Satpal, Mr. Tushar Tyagi, Advs. for
Bharat Sharma
Ms. Richa Sandilya, Adv. for SBI and BOB
Ms. Anisha Mahajan, Ms. Udita Singh, Advs. for RP

ORDER

C.A. No. 255(PB)/2019 & C.A. No. 319(PB)/2019

List the matter on 10.02.2020.

—sd—
(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)